

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-1083—JK (LD ) of 2022**

**DATED:- 08 - 03 - 2022**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

**Sd/-**

**(Achal Sethi)**

Secretary to Government

Dated:- 08 - 03 - 2022

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K
2. Financial Commissioner,(Additional Chief Secretary), Health & Medical Education Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



**(Khursheed Ahmad Bhat)**

Additional Secretary to Government

**Annexure to the Government Order No.1083-JK(LD) of 2022 dated 08.03.2022**

<b>S.No</b>	<b>Title of the Case</b>	<b>(OIC)</b>
1.	SWP No 2963/13 titled Devinder Singh Bandral Vs State of J&K & Ors	<b>Mrs Mamta Devi Personal Officer, Government Medical College, Jammu</b>
2	WP (C) No 102/2022 titled Ankush Kumar & ors Vs UT of J&K & Ors	<b>Mrs Mamta Devi Personal Officer, Government Medical College, Jammu</b>
3	WP (C) No 2566/2021 titled Wasim Tariq Vs UT of J&K & Ors	<b>Mrs Mamta Devi Personal Officer, Government Medical College, Jammu</b>
4	WP (C) No 80/2022 titled Balkes Razia Vs UT of J&K & Ors	<b>Mrs Mamta Devi Personal Officer, Government Medical College, Jammu</b>
5	OA No 19/2022 titled Dr Shoket Mehmood Chowdry	<b>Mr. Rajinder Kumar In-Charge Administrative Officer, GMC, Jammu</b>
6	WP (C) No 177/2022 titled Dr Sonali Choudhary Vs UT of J&K & Ors	<b>Mr. Rajinder Kumar In-Charge Administrative Officer, GMC, Jammu</b>
7	MP No 2/2015 in SWP No 2482/2015 titled Ghulam Ali Dar & Ors	<b>Javaid Ahmad Malik Under Secretary to Government, Health and Medical Education Department</b>
8	WP (C) No 2686/2021 titled Fayaz Ahmad Sheikh & ors	<b>Javaid Ahmad Malik Under Secretary to Government, Health and Medical Education Department</b>



9	CPSW No 122/2015 in SWP No 98/2013 titled Khadim Hussain & ors Vs	<b>Javaid Ahmad Malik</b> <b>Under Secretary to Government,</b> <b>Health and Medical Education</b> <b>Department</b>
10	COA (SW) No/2019 in SWP No 33/2018 titled Dr Harleen Kour Vs Atul Dulloo & ors	<b>Pamposh Ganju</b> <b>Under Secretary to Government,</b> <b>Health and Medical Education</b> <b>Department</b>
11	CP (SW) 319/2019 in SWP No 2357/2015 titled Pankaj Anand & others Vs State of J&K & Ors	<b>Mohd Iqbal Lone</b> <b>Under Secretary to Government,</b> <b>Health and Medical Education</b> <b>Department</b>

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